

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL No. 62 OF 2024 (SZ)

IN THE MATTER OF:

Maruthi Cottex Ltd.,
rep by its Managing Director,
Telangana

....

Appellant (s)

Versus

Telangana State Pollution Control Board

....

Respondent(s)

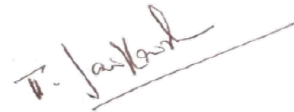
REPORT OF THE TELANGANA POLLUTION CONTROL BOARD

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Place: Hyderabad.

Date: 02-11-2024.



COUNSEL FOR RESPONDENT BOARD

REPORT OF TELANGANA POLLUTION CONTROL BOARD DATED 02.11.2024 IN APPEAL NO. 62 OF 2024 BEFORE HON'BLE NGT (SZ), CHENNAI FILED BY M/s. MARUTHI COTTEX LTD Vs STATE OF TELANGANA.

It is to submit that, M/s. Maruthi Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District has filed an Appeal No 62 of 2024 before the Hon'ble NGT, Chennai against the closure order dated 31.08.2024 issued by the Telangana Pollution Control Board (4th Respondent) with regard to OA No. 80 of 2020 file before the Hon'ble NGT.

The petitioner has prayed the Hon'ble Tribunal may be pleased to modify the order and withdraw the closure order in para 2 of the order dated 12.08.2024 and Hon'ble Court may pass such further or other orders and thus render justice.

Earlier, the Respondent Board has submitted a report to the Hon'ble NGT on 12.09.2024 and submitted that, the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS Effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. the HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF. In view of inadequate of ETP to implement ZLD system & non-compliance with Board directives, the respondent Board issued Closure Orders dt:31.08.2024 in the interest of public health & environment and as per the provisions of Water (Prevention & Control of Pollution) Act 1974 & its amendments, also in view of compliance with the Hon'ble NGT order dated: 12.08.2024.

The Hon'ble NGT issued order on 17.09.2024. The extract of the Hon'ble NGT order is submitted as below: -

"Now, by virtue of the impugned order dated 31.08.2024, the appellant's factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa". ...

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Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.

In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.

Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.

As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.

Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal.

In this regard, the Respondent Board has issued Suspension of Closure Orders vide order dt. 21.09.2024 for 4 weeks i.e., from 17.09.2024 to 14.10.2024 and permission to operate treatment system for treatment and disposal of LTDS effluents only (**Annexure – I**).

Subsequently, it is to submit that, the Board officials have conducted series of inspection on 28.09.2024 & 07.10.2024. During inspection, Sri.V.Raju, Senior Manager of the Industry was present. The details and observations made during inspection are submitted as below:

1. During inspection, washing of fabric operations were under progress and Boiler was under operation.
2. The industry generates LTDS effluents from washing of fabrics. However, it was observed that, HTDS effluents generation was not observed.
3. During inspection, ETP is under operation. ETP consists of collection tank, Primary Settling Tank, Aeration Tank-I&II, Secondary settling tank, Treated

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effluent collection tank and Sludge drying beds. Treated water is being reused for washing, bleaching & scouring of fabrics.

4. During inspection, Reverse Osmosis (RO) was not in operation.
5. There was no discharge of effluents observed.
6. The industry has provided separate storage sheds for storage of Hazardous waste.
7. During inspection on 28.09.2024, the Board has conducted Ambient Air Quality (AAQ) & Stack Monitoring and also collected stage wise effluent sampling of ETP. Copy of the Analysis reports enclosed (**Annexure – II**).

Parameter	Method (*) No	Results					
		24/09/590 (LTDS)	24/09/591 (Primary Settling Tank)	24/09/592 (Aeration Tank 1 Outlet)	24/09/593 (Aeration Tank 2 Outlet)	24/09/594 (Secondary Settling Tank)	24/09/595 (Treated water collection tank)
pH at 25° C	4500-H+B	7.27	7.15	7.26	7.38	7.37	7.23
Total Suspended Solids	2540-D	<5	<5	<5	<5	<5	<5
Total Dissolved Solids	2540-C	1835	1820	1765	1692	1677	1658
Chemical Oxygen Demand	5520-B	48	44	32	20	16	10
Oil and Grease	5520-B	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0

Remarks on analysis reports:

1. As per CFO Order, the industry after treatment in ETP shall recycle for washings of fabric, bleaching, and scouring etc.
2. The low values of the TDS and COD of the treated water sample indicate that it can be recycled.

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The Board has again conducted inspection on 07.10.2024 and collected stage wise effluent sampling of ETP. Copy of the Analysis reports enclosed (**Annexure – III**).

Parameter	Method (*) No	Results					
		24/10/127 (LTDS)	24/10/128 (Primary Settling Tank)	24/10/129 (Aeration Tank 1 Outlet)	24/10/130 (Aeration Tank 2 Outlet)	24/10/131 (Secondary Settling Tank)	24/10/132 (Treated water collection tank)
pH at 25° C	4500-H+B	7.36	7.64	7.6	7.75	7.73	7.43
Total Suspended Solids	2540-D	<5	<5	<5	<5	<5	<5
Total Dissolved Solids	2540-C	1795	1780	1720	1675	1659	1644
Chemical Oxygen Demand	5520-B	40	36	24	16	12	<10
Oil and Grease	5520-B	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0

Remarks on analysis reports:

1. As per CFO Order, the industry after treatment in ETP shall recycle for washings of fabric, bleaching, and scouring etc.
2. The low values of the TDS and COD of the treated water sample indicate that it can be recycled.

It is to submit that the Respondent Board has constituted a Rolling Task Force Team with the Board Officials to inspect M/s. Maruthi Cottex Ltd., Choutuppal (V)&(M), Yadadri Bhuvanagiri District with a direction to inspect the industry to verify the compliance of the Board directions & consent conditions, adequacy of air pollution control systems/treatment & disposal system of effluents and any other violations.

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The team inspected the industry on 26.10.2024 and the team observed the following: -

1. The industry is operating partially and the representative of the industry informed that they have started the operations to show case the PCB officials the mechanism of effluents collection, segregation, transportation and treatment in the ETP.
2. The industry generates both the HTDS & LTDS effluents based on the operations carried out in the premises based on the orders they are getting for fabric processing and printing.
3. The industry representative informed that HTDS effluents are generated during the dyeing process of polyester fabric in JET dyeing and during the dyeing of mixed fabric (Cotton & Polyester) in both JET & JIGGAR processing units.
4. LTDS effluents are generated during the processing & washing of the woven fabric, which do not require any dyeing.
5. The industry representative informed that earlier they were not utilizing the ETP provided for treatment of LTDS effluents as the total generation of both LTDS and HTDS effluents was lesser than the consented capacity and they were treating the both LTDS and HTDS effluents in the ETP provided for the HTDS effluent treatment system.
6. The industry representative further informed that they have constructed civil structures for the LTDS effluents long back, but installed machinery and operating the LTDS treatment system from February, 2024 only.
7. During the inspection, it was noted that the industry has provided separate facilities for collection & treatment of both the HTDS & LTDS effluents with capacities 800 KLD for HTDS and 500 KLD for LTDS.
8. The industry has provided separate conveying lines to convey LTDS and HTDS effluents to the collection tanks. The industry is conveying the effluents from process to below ground level collection tank in the ground level drains covered with cement slabs. The industry is conveying the effluents from collection tank to ETP through pipeline.

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9. The industry has provided ETP consisting of Screen Chamber / Oil trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated Water Tank for treatment of LTDS effluents. The treated effluents are pumped back to collection tanks near process area to reuse in the process. The industry provided digital flow meters to record the treated water reused into the process. Photographs of Low TDS Treatment system are enclosed as **Annexure-IV**.
10. During the inspection of the Board officials on 28.09.2024 & 07.10.2024, it was observed that the industry was generating only LTDS effluents and samples were collected from the LTDS treatment system. The values shows that the TDS values are ranging from 1795 to 1835 mg/L indicating that the effluents characteristics are LTDS in nature.
11. The industry provided ETP consisting of Screen Chamber, Grit Chamber, Collection Tank, Flash mixer (Coagulant Flocculent), Tube Settler-1, Aeration Tank-1, Flash Mixer (Coagulant Flocculent), Tube Settler-2, Aeration Tank-2, Tube Settler-3, Clarified Tank, Pressure Sand Filter, Activated carbon Filter, Polymer Dosing System, Ultra Filtration, RO-1, RO-2, RO-3, Multiple Effective Evaporation, Forced Evaporation and ATFD for treatment of HTDS effluents. The industry is conveying the HTDS effluents in the ground level drains covered with cement slabs to ETP in the other area away from the process area. However, the industry has to raise the height of the dyke walls of the conveying drains to avoid rain water joining the drains. Photographs of High TDS Treatment system are enclosed as **Annexure-V**.
12. The industry is conveying the treated effluents from ETP to UF & RO located nearer to the process shed by using pipelines. The industry provided three stage RO followed by MEE & ATFD for further treatment of HTDS effluents.
13. The Board stipulated separate treatment systems for LTDS & HTDS based on the characteristics of the effluents with respect to TDS in the effluent. The Board stipulated to treat the HTDS effluents in Biological ETP followed by RO, MEE & ATFD. Earlier, the industry was mixing HTDS effluents with the LTDS effluents, which is resulting in reduction of TDS concentration in the inlet of MEE. Due to

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which the industry is facing operation problems of MEE and ATFD. The industry informed that they are getting the ATFD output in the slurry form, which is being filtered for separation of salts. This indicates the inefficient functioning of the MEE & ATFD systems.

14. The industry has stored about 20 tons of ETP sludge and ATFD output in the sludge drying beds.

15. The industry provided cameras at ETP area, Boiler area, production area and main gate area and yet to connect to TSPCB server as directed. The industry representative informed that they are in the process of connecting the cameras and contacted equipment supplier to connect the same to TSPCB server.

The team made the following conclusions:

1. The industry is segregating effluents into LTDS and HTDS and provided separate conveying drains to convey the effluents to the ETPs. The industry shall provide closed pipelines for conveyance of effluents to collection tanks of ETP or shall increase the height of the side walls of the drain to avoid mixing of rain water with effluents till the closed pipeline is provided.
2. The industry has provided separate facilities for collection & treatment of both the HTDS & LTDS effluents with capacities 800 KLD for HTDS and 500 KLD for LTDS.
3. As per the analysis reports submitted by the RO, Nalgonda for LTDS treatment system, it was observed that the ETP provided for LTDS is functioning properly.
4. The industry shall rectify the operational issues with the MEE & ATFD and shall collect the ATFD output in dry form only.
5. The industry may be directed to operate the LTDS and HTDS treatment systems to treat LTDS and HTDS effluents separately as the treatment capacities for LTDS and HTDS are sufficient.

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6. With regard to industry's submission that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa, the argument cannot be accepted as the industry shall operate all the processes simultaneously that generate HTDS & LTDS effluents.

In view of the above, the Respondent Board will adhere to the any directions issued by the Hon'ble NGT.

Date: 02-11-2024

Place: Nalgonda


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.



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Annexure I

TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974
(AS AMENDED BY ACT 53 OF 1988)

Order No. NLG-10/TGPCB/TF/HO/2024- (1) u/ (B)

Date: 21.09.2024

Sub : TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act-53 of 1988) - Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024 - **SUSPENSION OF CLOSURE ORDERS FOR FOUR WEEKS I.E. FROM 17.09.2024 TO 14.10.2024 AND PERMISSION TO OPERATE TREATMENT SYSTEM FOR TREATMENT AND DISPOSAL OF LTDS EFFLUENTS ONLY - ISSUED** - Reg.



1. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.
2. OA.No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai.
3. CFO Order dt.28.09.2022 valid up to 31.12.2027.
4. Hon'ble NGT, Chennai Order dated 16.07.2024 on OA No. 80 of 2020.
5. Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.
6. Closure Order No.NLG-10/TGPCB/TF/HO/2024- dated 31.08.2024
7. Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai.
3. **WHEREAS**, vide reference 2nd cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
4. **WHEREAS**, vide reference 3rd cited, the industry has obtained CFO of the Board vide order dt:28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
5. **WHEREAS**, vide reference 5th cited, as per the hearing held on 12.08.2024, the Hon'ble NGT issued Order dated 12.08.2024 in OA.No.80 of 2020 (SZ). The extract of the Hon'ble NGT order is submitted as below:

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-

- a) M/s. Divi's Laboratories Pvt. Ltd., (Respondent -8): The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.
- b) M/s. Srini Pharmaceuticals Pvt. Ltd, (Respondent - 9): The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO2 & NO2 and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.

- c) **M/s. Maruti Cottex Ltd.,** (Respondent-10): The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.
2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
6. **WHEREAS,** vide reference 6th cited, the Board issued closure orders to the industry on 31.08.2024 for certain non-compliances and as per Hon'ble NGT order dated 12.08.2024 in OA No.80 of 2020 (SZ).
7. **WHEREAS,** vide reference 7th cited, the Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:
1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellants unit.
 2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.
 3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF.
 4. Now, by virtue of the impugned order dated 31.08.2024, the appellants factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.
 5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.
 6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.
 7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.
 8. As and when the appellants unit is ready for the same, it can request the Telangana SPCB.

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9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".

10. Post the matter on 18.10.2024.

8. **WHEREAS**, after careful consideration of the facts and order dated:17.09.2024 of the Hon'ble NGT, Chennai in appeal No.62 of 2024, **the Board hereby issues the permission to the industry to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024.**

9. **WHEREAS**, the TGSPDCL., Ltd., has been directed to restore the power supply to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024 to your industry.

10. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

11. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

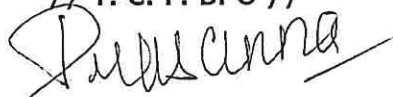
Sd/-
MEMBER SECRETARY

To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

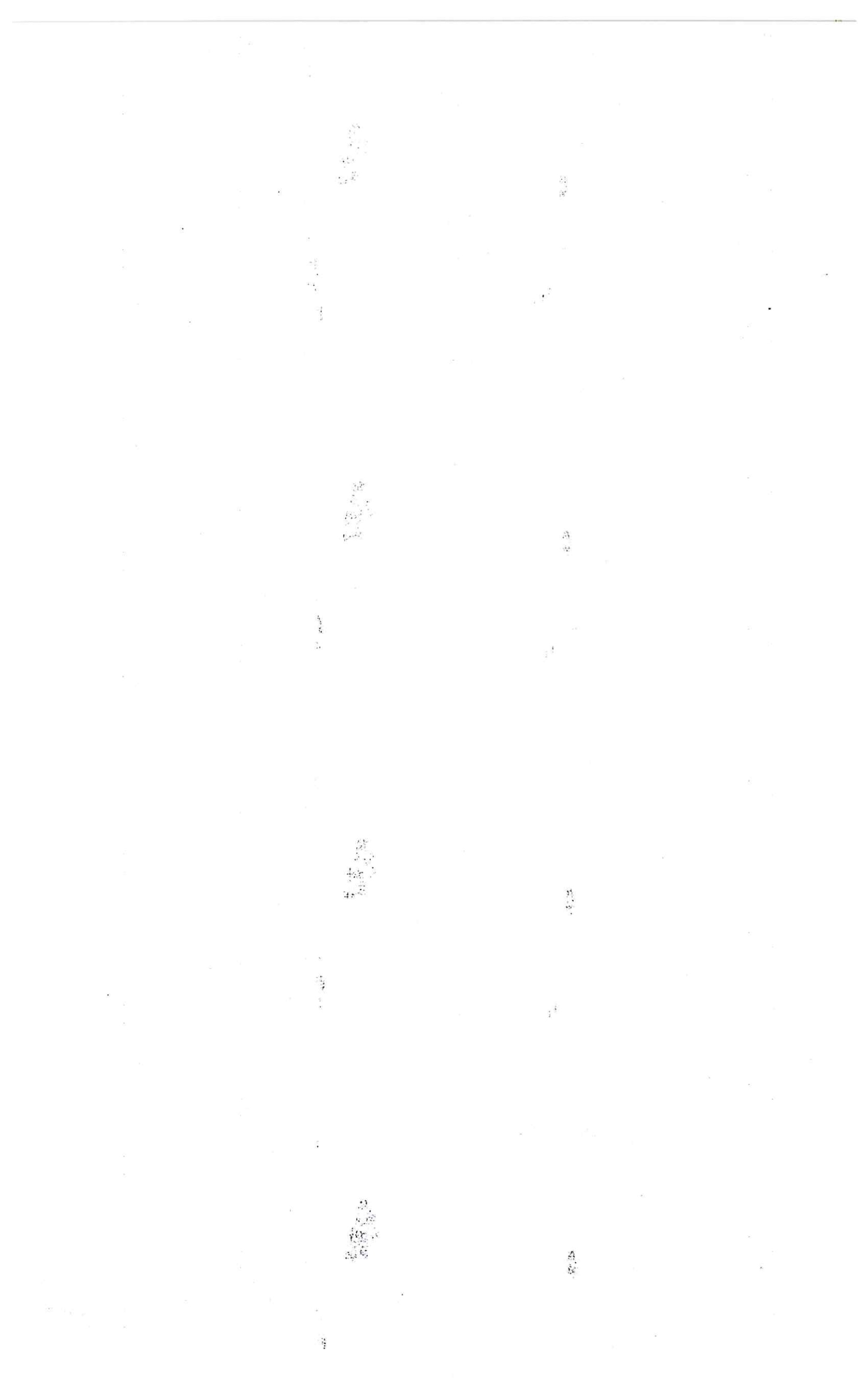
1. The Superintending Engineer (Operations), TGSPDCL, Yadadri Bhuvanagiri District for favour of information.
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The EE, RO-Nalgonda for information and necessary action. **The RO is instructed to inspect the industry as per the Hon'ble NGT order dated 17.09.2024 and submit a detailed report to the Legal Cell as instructed vide letter dated 20.09.2024. The report shall include the treatment details & its adequacy for treatment & disposal of effluents generated from the industry and also remarks / directions mentioned in the Hon'ble NGT Order along with analysis reports of the effluents samples (Stage wise) collected.**
4. Concerned file.

// T. C. F. B. O //



Senior Environmental Engineer
(Task Force, UH-IV)







TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

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 Fax: 040-23815631
 Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981
(AS AMENDED BY ACT 47 OF 1987)

Order No. NLG-10/TGPCB/TF/HO/2024- 1144(c)

Date: 21.09.2024

Sub : TGPCB - M/s. Maruthi Cottex Ltd., Choutuppall (V) & (M), Yadadri
 Bhuvanagiri District - Air (Prevention and Control of Pollution) Act 1981 (as
 amended by Act 47 of 1987 - Order dated 17.09.2024 of Hon'ble NGT, Chennai
 in Appeal No.62 of 2024 - **SUSPENSION OF CLOSURE ORDERS FOR FOUR**
WEEKS I.E. FROM 17.09.2024 TO 14.10.2024 AND PERMISSION TO
OPERATE TREATMENT SYSTEM FOR TREATMENT AND DISPOSAL OF
LTDS EFFLUENTS ONLY - ISSUED - Reg.

TGPCB

Despatch No.

21 SEP 2024

Signature.

Ref :

1. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.
2. OA.No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai.
3. CFO Order dt.28.09.2022 valid up to 31.12.2027.
4. Hon'ble NGT, Chennai Order dated 16.07.2024 on OA No. 80 of 2020.
5. Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.
6. Closure Order No.NLG-10/TGPCB/TF/HO/2024- dated 31.08.2024
7. Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppall (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai.
3. **WHEREAS**, vide reference 2nd cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppall Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
4. **WHEREAS**, vide reference 3rd cited, the industry has obtained CFO of the Board vide order dt:28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
5. **WHEREAS**, vide reference 5th cited, as per the hearing held on 12.08.2024, the Hon'ble NGT issued Order dated 12.08.2024 in OA.No.80 of 2020 (SZ). The extract of the Hon'ble NGT order is submitted as below:

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-

- a) M/s. Divi's Laboratories Pvt. Ltd., (Respondent -8): The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.
- b) M/s. Srinu Pharmaceuticals Pvt. Ltd, (Respondent - 9): The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO2 & NO2 and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.

- c) **M/s. Maruti Cottex Ltd.,** (Respondent-10): The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.
2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
6. **WHEREAS,** vide reference 6th cited, the Board issued closure orders to the industry on 31.08.2024 for certain non-compliances and as per Hon'ble NGT order dated 12.08.2024 in OA No.80 of 2020 (SZ).
7. **WHEREAS,** vide reference 7th cited, the Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:
1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellants unit.
 2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.
 3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF.
 4. Now, by virtue of the impugned order dated 31.08.2024, the appellants factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.
 5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.
 6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.
 7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.
 8. As and when the appellants unit is ready for the same, it can request the Telangana SPCB.
 9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".
 10. Post the matter on **18.10.2024.**

- (14)
8. **WHEREAS**, after careful consideration of the facts and order dated 17.09.2024 of the Hon'ble NGT, Chennai in appeal No.62 of 2024, **the Board hereby issues the permission to the industry to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024.**
 9. **WHEREAS**, the TGSPDCL., Ltd., has been directed to restore the power supply to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024 to your industry.
 10. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
 11. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

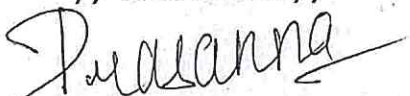
**Sd/-
MEMBER SECRETARY**

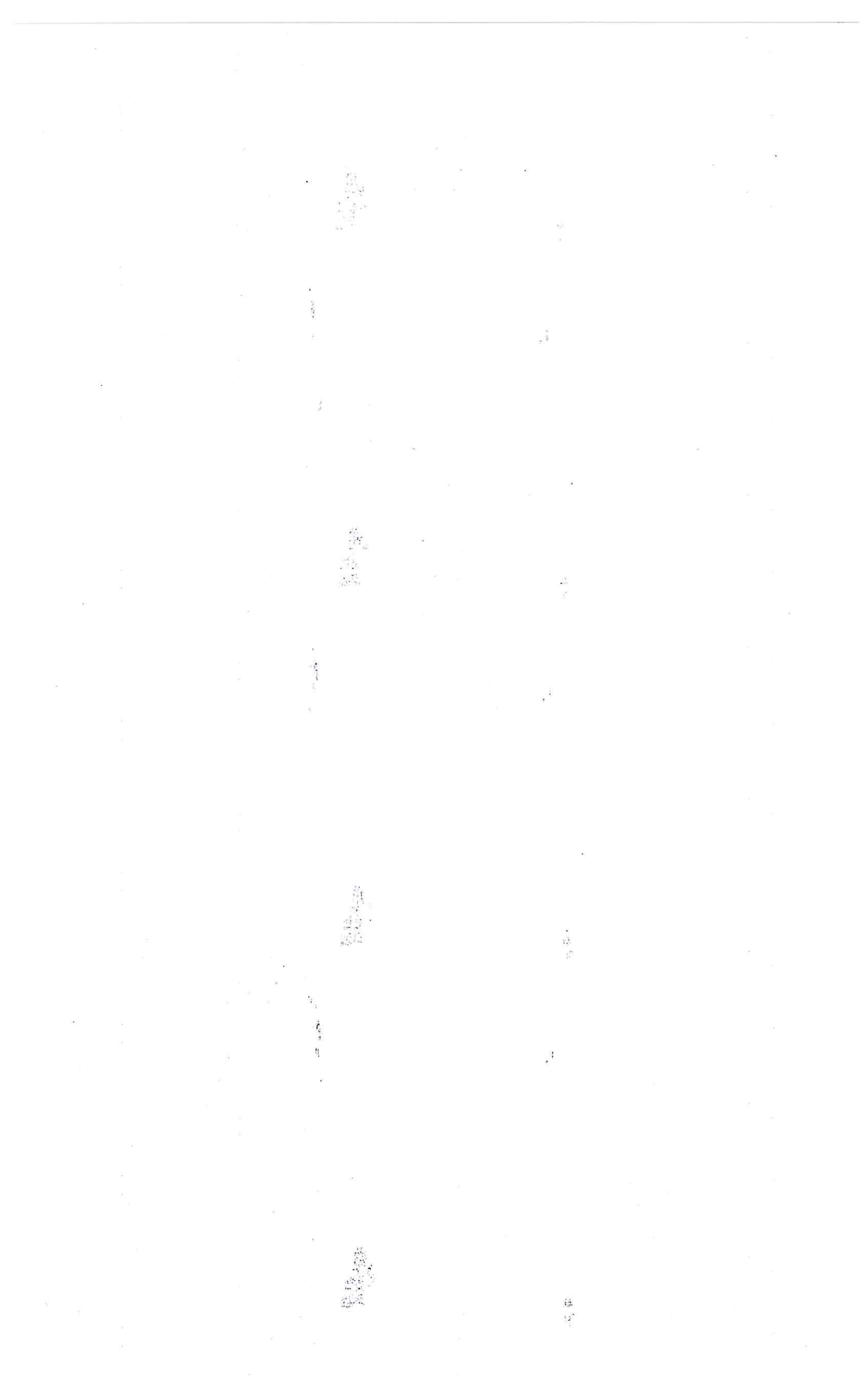
**To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.**

Copy to:

1. The Superintending Engineer (Operations), TGSPDCL, Yadadri Bhuvanagiri District for favour of information.
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The EE, RO-Nalgonda for information and necessary action. **The RO is instructed to inspect the industry as per the Hon'ble NGT order dated 17.09.2024 and submit a detailed report to the Legal Cell as instructed vide letter dated 20.09.2024. The report shall include the treatment details & its adequacy for treatment & disposal of effluents generated from the industry and also remarks / directions mentioned in the Hon'ble NGT Order along with analysis reports of the effluents samples (Stage wise) collected.**
4. Concerned file.

// T. C. F. B. O //


**Senior Environmental Engineer
(Task Force, UH-IV)**





TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-10/TGPCB/TF/HO/2024-1144(C)

Dt:21.09.2024

Sub :	TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Temporary Restoration of Power Supply for a period from 17.09.2024 to 14.10.2024 - Orders Issued - Reg.
Ref	1. Order No.NLG-10/TGPCB/TF/HO/2024-929, Dated:31.08.2024. 2. Order No.NLG-10/TGPCB/TF/HO/2024-931, Dated:31.08.2024. 3. Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024. 4. Order No.NLG-10/TGPCB/TF/HO/2024- Dated:21.09.2024.

TGPCB
Despatch No. Ref
21 SEP 2024
Signature: SCA

In the 1st reference mentioned above, the Telangana Pollution Control Board has issued Closure Orders to **M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, thereby causing water & air pollution in the area under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

As per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the Board issued directions to the Telangana Southern Power Distribution Company Ltd. **to disconnect the power supply to M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District vide reference 2nd cited.**

The Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:

"Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.

As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.

Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".

Post the matter on **18.10.2024.**

After careful consideration of the facts and order dated 17.09.2024 of the Hon'ble NGT, Chennai in appeal No.62 of 2024, the Board issued the suspension of closure orders and permission to the industry to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024 vide reference 4th cited.

In view of the above, the Board hereby directs the TGSPDCL to restore the power supply to **M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District for a period from 17.09.2024, i.e. upto 14.10.2024 to operate** treatment systems for treatment & disposal of LTDS effluents only. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
**The Superintending Engineer (Operations),
Telangana Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.**

Copy to :

1. The JCEE, ZO-RC Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action.
3. Concerned File.

T. C. F. B. O
[Signature]
**Senior Environmental Engineer
(Task Force, UH-IV)**



TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500



16

CENTRAL LABORATORY
FORM - X
(See Rule 26)

Annexure - II

Report No: SR/10/TGPCB/HO/R00/LAB/24/09/590-595
Issue date: 08/10/2024
Page No. 1 of 1

I hereby certify that I, Dr. M.S. Satyanarayana Rao, State Board Analyst duly appointed under Sub - section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 30/09/2024 and collected on 28/09/2024 by Dr. M. Ramakrishna, AES, Regional Office, Nalgonda, a 1 Ltr. Sample of M/s. Maruti Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

24/09/590 - LTDS
24/09/591 - Primary Settling Tank
24/09/592 - Aeration Tank 1 Outlet
24/09/593 - Aeration Tank 2 Outlet
24/09/594 - Secondary Settling Tank
24/09/595 - Treated water collection Tank

The sample was in a condition fit for analysis reported below:

The condition of the seals, fastening and container on receipt was intact

I further certify that I have analysed the above mentioned sample on 01/10/2024 to 08/10/2024 and declare the results of the analysis to be as follows.

Parameter	Method (*) No.	Results					
		24/09/590	24/09/591	24/09/592	24/09/593	24/09/594	24/09/595
pH at 25° C	4500-H+B	7.27	7.15	7.26	7.38	7.37	7.23
Total Suspended Solids	2540 - D	< 5	< 5	< 5	< 5	< 5	< 5
Total Dissolved Solids	2540-C	1835	1820	1765	1692	1677	1658
Chemical Oxygen Demand	5220-B	48	44	32	20	16	10
Oil and Grease	5520 - B	< 5.0	< 5.0	< 5.0	< 5.0	< 5.0	< 5.0

Note: Results related to sample as received.
(*) Standard methods of APHA, 24th Edition.
Units are expressed in mg/L except pH.

Remarks: 1. As per CFO order, the industry after treatment in ETP shall recycle for washings of fabric, bleaching, and scouring etc.,
2. The low values of the TDS and COD of the treated water sample indicate that it can be recycled.

Signed this: 08/10/2024
Address:
Central Laboratory
TGPCB Hyderabad

Board Analyst



(17)

Annexure - III

TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500



CENTRAL LABORATORY
FORM - X
(See Rule 26)

Report No: SR/10/TGPCB/HO/R00/LAB/24/10/127-132
Issue date: 15/10/2024
Page No. 1 of 1

I hereby certify that I, Dr. M.S. Satyanarayana Rao, State Board Analyst duly appointed under Sub - section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 08/10/2024 and collected on 07/10/2024 by Ch. Mrudula Sahithya, AES, Regional Office, Nalgonda, a 1 Ltr. Sample of M/s. Maruti Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

24/10/127 - LTDS
24/10/128 - Primary Settling Tank
24/10/129 - Aeration Tank 1 Outlet
24/10/130 - Aeration Tank 2 Outlet
24/10/131 - Secondary Settling Tank
24/10/132 - Treated water collection Tank

The sample was in a condition fit for analysis reported below:

The condition of the seals, fastening and container on receipt was intact

I further certify that I have analysed the above mentioned sample on 09/10/2024 to 15/10/2024 and declare the results of the analysis to be as follows.

Parameter	Method (*) No.	Results					
		24/10/127	24/10/128	24/10/129	24/10/130	24/10/131	24/10/132
pH at 25° C	4500-H+B	7.36	7.64	7.6	7.75	7.73	7.43
Total Suspended Solids	2540 - D	< 5	< 5	< 5	< 5	< 5	< 5
Total Dissolved Solids	2540-C	1,795	1,780	1,720	1,675	1,659	1,644
Chemical Oxygen Demand	5220-B	40	36	24	16	12	<10
Oil and Grease	5520 - B	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0

Note: Results related to sample as received.
(*) Standard methods of APHA, 24th Edition.
Units are expressed in mg/L except pH.

Remarks: 1. As per CFO order, the industry after treatment in ETP shall recycle for washings of fabric, bleaching, and scouring etc.,
2. The low values of the TDS and COD of the treated water sample indicate that it can be recycled.

Signed this: 15/10/2024
Address:
Central Laboratory
TGPCB Hyderabad

Board Analyst

18

PHOTOGRAPHS OF LOW TDS TREATMENT SYSTEM



19





PHOTOGRAPHS OF HIGH TDS TREATMENT SYSTEM





23



24



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Annexure - VI

Item No.05:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Appeal No.62 of 2024 (SZ) &
I.A. No.112 of 2024(SZ)

IN THE MATTER OF:

Maruthi Cottex Ltd.,
Represented by its Managing Director,
Telangana.

... Appellant(s)

Versus

Telangana State Pollution Control Board.

... Respondent(s)

Date of hearing: 18.10.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant: Mrs. P. Ambili Menon.

For Respondent: Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan.

ORDER

1. The learned counsel appearing for the sole respondent viz., Telangana State Pollution Control Board wants further time to file their reply.

2. Post the matter on 04.11.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

Appeal No.62/2024(SZ) &
I.A. No.112/2024(SZ)
18th October, 2024. AD.

